

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.118/1997

MONDAY, THIS THE 27TH DAY OF MAY, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI .. VICE CHAIRMAN

HON'BLE MR. C.S. CHADHA .. MEMBER (A)

Anil Kumar Sisodia,  
aged about 23 years,  
S/o Bhoop Narain,  
R/o Mauja Barauli, Basdeopur,  
Post Office Barauli,  
District Bulandshahar. ... Applicant

(By Advocate Shri A.V. Srivastava)

Versus

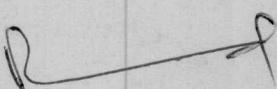
1. Union of India, through  
Secretary,  
Ministry of Personnel and Training,  
Administrative Reforms, Public Grievance,  
Pension and Pensioners Welfare,  
New Delhi.
2. Chairman,  
Staff Selection Commission,  
New Delhi.
3. Regional Director,  
Staff Selection Commission (WR),  
Army and Navy Building,  
2nd Floor, 148- Mahatma Gandhi Road,  
Mumbai - 400 001. ... Respondents

(By Advocate Shri P. Mathur)

O R D E R - (ORAL)

Hon'ble Mr. Justice R.R.K. Trivedi, Vice Chairman:

By this application under Section 19 of the A.T. Act, the applicant had challenged the order dated 4.12.1996 by which his candidature for appearing in the examination as Inspector of Central Excise/Income Tax, etc., has been cancelled. The reason stated in the order was that the

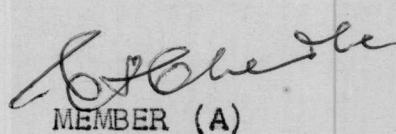
 ...2..

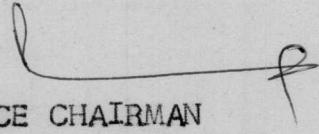
applicant submitted more than one application for the same examination. One application was submitted from Western Zone and another application in Central Zone. Admit cards were issued from both the zones. The applicant, however, appeared from Western Zone.

2. The learned counsel for the applicant had submitted that the applicant had not committed any illegality as for every region, the vacancies were separate and consequently the recruitment would have been independent and separate. However, he could not explain the fact that the applicant failed to disclose in his examination form that he has submitted more than one application. This fact was concealed by him in both the applications. It is one of the reasons for cancelling the candidature. He did not come with clean hands.

3. The learned counsel for the respondents has placed reliance on the judgment of Principal Bench of this Tribunal dated 12.8.1996, passed in O.A. No.1682/1996 - Shri Mahendra Singh & Others Vs. Union of India & Ors. and submitted that a similar controversy has been considered and dismissed.

The copy of the order of the Principal Bench has been filed as Annexure-3 to the counter affidavit. We have perused the order. We are in respectful agreement ~~of~~ <sup>with</sup> the decision. For the reasons stated in the order, the applicant is not entitled for the reliefs. The O.A. is dismissed. No order as to costs.

  
MEMBER (A)

  
VICE CHAIRMAN